

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

(CAA)-149(ND)/2017

IN THE MATTER OF:

**Apaksh Broadband Ltd.
With
Aksh Optifibre Ltd.**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 391 to 394

Order delivered on 11.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER :- Mr. Pankaj Jain, Advocate

**For the ROC / OL, Jaipur :- Mr. Banwari Lal Sharma,
Senior Technical Assistant**

ORDER

Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for the petitioner that on affidavit of compliance dated 01.09.2017 vide diary no. 2221 & 2223 have been filed, wherein the proof of dispatch of notices to the statutory as well as the revenue authorities has been enclosed. However, proof of service of notice has not been enclosed by filing the Tracking Reports. The petitioner are ~~be~~ directed to file the tracking report in relation to the postal receipt as annexed with the compliance affidavit as aforesaid. Mr. Banwarilal Lal, Senior Technical Assistance representative for the RD/ROC is present and represents that the reports of the RD/OL as well as ROC has been filed dated 11.09.2017. It is further represented by the said representative of the statutory authority / regulatory that none of these

Cont....



Deepak Kumar

authorities have any objection to sanction of the scheme, and the same is taken on record.

A Weeks' time is granted for the same in relation to services and Post the matter on 17th October 2017.

The appearance of representative of the ROC/RD is dispensed with, unless specifically called for.

 12.10.2017
(R. VARADHARAJAN)
MEMBER (JUDICIAL)